

NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH
CHENNAI

(22)

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 18/07/2017 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL
SHRI S. VIJAYARAGHAVAN, MEMBER-TECHNICAL

APPLICATION NUMBER :
PETITION NUMBER : TCP/207/(IB)/2017
NAME OF THE PETITIONER(S) : THE FEDERAL BANK LTD & 1
NAME OF THE RESPONDENT(S) : BESTAI PRECAST BUILDING LTD
UNDER SECTION : 433 (e)(f)

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	

H. KARTHIK SESH APRIL
V. HARSH KEMAR
for legal & Thang

Counsel for Respondents

v. Harsh

Joseph Augustine
P.O. Sampath Kumar & Associates

Counsel for Petitioner

[Signature]

ORDER

Counsel for Petitioner present. Counsel for Respondent also present. Counsel for Petitioner submitted that the matter has been assigned to Maximus Assets Reconstruction Company and he wants to file a memo for change of the cause title of the petition by arraying the assignee as petitioner. Counsel for Respondent submitted that he has not received the papers. Counsel for the Petitioner is directed to provide all the papers to the Counsel for Respondent within two days. Thereafter, Counsel for Respondent shall file the counter. Counsel for Petitioner is also directed to propose the name of the IRP by getting his consent. Put up on 03.08.2017 at 10.30 A.M.

S. Vijayaraghavan
(S. VIJAYARAGHAVAN)
MEMBER (TECHNICAL)
ghk

[Signature]
(CH. MOHD SHARIEF TARIQ)
MEMBER (JUDICIAL)